

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Srinagar/Jammu

Subject:- Appointment of Officer In-charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 15052 -JK(LD) of 2023

DATED:- 09 - 11 - 2023

Sanction is hereby accorded to the appointment of Sh. Luv Karan Sharma, JKPS, Dy.SP, JIC Jammu as Officer In-charge Litigation (OIC) in case titled **State v/s Kifayat Rashid Koka and Ors** arising out of FIR No.01/2020 u/s 17/18/38/39/40 UAP(A) Act PS JIC Jammu, pending/to be filed before Hon'ble High Court of Jammu and Kashmir & Ladakh/Central Administrative Tribunal/any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No:-LAW-OIC/27/2023-10

Dated: - 09 .11.2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Home Department.
3. Director General of Police J&K, Jammu/Srinagar.
4. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
5. Principal Secretary to Government Housing and urban Development Department
6. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
7. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
8. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
9. Director Litigation, Srinagar/ Jammu.
10. Officer In-Charge Litigation (OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary, J&K.
12. Private Secretary to Law Secretary, J&K.
13. In-charge Website.
14. Government Order file.
15. Concerned file.


(Ashish Gupta)

Additional Secretary to Government

